

# HARYANA VIDHAN SABHA

Bill No. 30— HLA OF 2022

## THE HARYANA RURAL DEVELOPMENT (AMENDMENT) BILL, 2022.

*(Bill as passed by the Haryana Vidhan Sabha)*

The following Bill was passed by the Haryana Vidhan Sabha:—

A

### BILL

*further to amend the Haryana Rural Development Act, 1986.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Haryana Rural Development (Amendment) Act, 2022. Short title and commencement

(2) It shall be deemed to have come into force with effect from the 1st October, 2022.

2. For sub-section (1) of section 5 of the Haryana Rural Development Act, 1986, the following sub-section shall be substituted, namely:— Amendment of section 5 of Haryana Act 6 of 1986.

“(1) Subject to the rules made under this Act, a fee shall be notified at a rate, as may be fixed by the State Government, from time to time but not more than two percent on the sale proceeds of agricultural produce bought or sold or brought for processing in the notified market area levied on the dealer for the purposes of this Act:

Provided that except in case of agricultural produce brought for processing—

- (a) no fee shall be leviable in respect of any transaction in which delivery of the agricultural produce bought or sold is not actually made; and
- (b) the fee shall be leviable on the dealer only in respect of a transaction in which delivery is actually made.”.

Chandigarh:  
The 16th January, 2023

R.K. Nandal,  
Secretary.